

(15)

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/117/2016
NAME OF THE PETITIONER(S) : M/s Comfort Intech Limited & 3 others
NAME OF THE RESPONDENT(S) : M/s Ravi Kumar Distilleries Limited & 12 others
UNDER SECTION : 397/398, 235(2) and 237(b)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

For Respondent - Petitioner	Nithyaresh and Vaibhar. B. Ravi Deepa Petitioner Counsel for Petitioner	Vaibhar. B. Ravi Deepa Am dm
1. A.M. Sridharan		
2. Karan Aggarwal	Rep. Respo	KA

ORDER

Counsel for the Petitioner present. Representative for the Respondent present.
Counsel for the Petitioner concluded his final submissions. Representative for the
Respondent will initiate the arguments on the next date of hearing. Put up on
11.12.2017 at 10.30 A.M.

- Sq -

MEMBER (TECHNICAL)
ghk

- Sel -

MEMBER (JUDICIAL)

ORDER

Counsel for the Petitioner present. Counsel for R1, R5 and R8 present. Counsel for R6 present. Counsel for R2 and R3 present. No representation on behalf of R4, R7, R9, R10 and R11 in the main CP. Counsel for the Petitioner is directed to serve the Respondents by way of substituted service by making publication in English and in vernacular language as per the addresses found from the record and submit the proof of the same.

In CA/13/2009, Counsel for Applicant present. Counsel for R1, R4, R5 and R9 present. Counsel for R3 also present. No representation on behalf of R6, R7, R8 and R10. Counsel for the Applicant filed affidavit in relation to the proof of service on R3, R6 and R8. R3 is represented by the Counsel, however, there is no representation on behalf of R6 and R8. The notices have been on R6 and R8. Therefore, service against R6 and R8 in CA is held sufficient, so R6 and R8 are proceeded *ex parte*. Counsel for Petitioner is directed to send private notice to R7 by speed post and file proof. Put up on **19.12.2017 at 10.30 A.M.**


MEMBER (TECHNICAL)
ghk


MEMBER (JUDICIAL)